

## C O N T E N T S

**Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)  
No.14, Tuesday, November 30, 2010/Agrahayana 9, 1932(Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## **LOK SABHA DEBATES**

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LOK SABHA

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Tuesday, November 30, 2010/Agrahayana 9, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**11.0 ¼ hrs.**

*At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न 281.- श्री के. सुगुमार।

... (व्यवधान)

अध्यक्ष महोदया : आप सब कागज नीचे कीजिए।

... (व्यवधान)

MADAM SPEAKER: Nothing would go on record.

*(Interruptions) ... \**

MADAM SPEAKER: Put it down.

... *(Interruptions)*

अध्यक्ष महोदया : आप पीछे जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप हाउस चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... *(Interruptions)*

MADAM SPEAKER: Please go back to your seats. Let the House run.

... *(Interruptions)*

अध्यक्ष महोदया : आप अपने-अपने स्थान पर जाइए।

... (व्यवधान)

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\* Not recorded.

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.02 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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**12.00 hrs.**

*The Lok Sabha reassembled at Twelve of the Clock.  
(Mr. Deputy Speaker in the Chair)*

**12.04 ¼ hrs.**

*At this stage, Shri C.R. Patil, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

*.... (Interruptions)*

MR. DEPUTY-SPEAKER: Papers to be laid on the Table of the House.

**12.0 ½ hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3425/15/10)

- (2) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar, for the year 2009-2010.
- (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3426/15/10)

- (3) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2009-2010.

- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3427/15/10)

- (4) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010.

- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3428/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Sir, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2231(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> September, 2010, reconstituting the National Khadi and Village Industries Board consisting of a Chairman and fifty other Members, mentioned therein, with term of appointment for a fixed term subject to a maximum period of three years from the date of publication of this notification, under Section 28 of the Khadi and Village Industries Commission Act, 1956.

(Placed in Library, See No. LT 3429/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3430/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3431/15/10)

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Entrepreneurship, Guwahati, for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 3432/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I beg to lay on the Table:-

- (1) A copy of the Registration of Foreigners (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 780(E) in Gazette of India dated 25<sup>th</sup> September, 2010, under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.

(Placed in Library, See No. LT 3433/15/10)

(2) A copy of the Order No. F. No. 12030/261/2009-F.VI (Hindi and English versions) dated 22<sup>nd</sup> September, 2010, stipulating that all the provisions of the Foreigners Act, 1946 and any order made thereunder shall not apply to Ms. Shazia Zareen, Bangladeshi national, and her daughter Ms. Shazia Zareen are, therefore, exempted from deportation proceedings under Section 3A of the Foreigners Act, 1946.

(Placed in Library, See No. LT 3434/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force Group 'A' (General Duty Officers) Recruitment Rules, 2010 published in Notification No. G.S.R. 672(E) in Gazette of India dated 11<sup>th</sup> August, 2010.
- (ii) The Border Security Force, Constable (Tradesman) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 131 in Gazette of India dated 3<sup>rd</sup> August, 2010.
- (iii) The Border Security Force, Motor Transport Workshops, Inspector (Technical) Recruitment Rules, 2010 published in Notification No. G.S.R. 136 in Gazette of India dated 11<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3435/15/10)

(2) A copy of the Central Reserve Police Force Group 'C' (General Duty/Technical/Tradesmen) Cadre Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 614(E) in Gazette of India dated 22<sup>nd</sup> July, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

(Placed in Library, See No. LT 3436/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-

- (i) The Sashastra Seema Bal (Mountaineering Service) Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 666(E) in Gazette of India dated 11<sup>th</sup> August, 2010.
- (ii) The Sashastra Seema Bal, Publicity Units Staff Group 'A' Recruitment Rules, 2010 published in Notification No. G.S.R. 736(E) in Gazette of India dated 8<sup>th</sup> September, 2010.
- (iii) The Sashastra Seema Bal Group 'C' (Upper Division Clerk, Stenographer and Lower Division Clerk) Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 698(E) in Gazette of India dated 23<sup>rd</sup> August, 2010.

(Placed in Library, See No. LT 3437/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Group 'B' [Combatised (non-Gazetted) Motor Transport and Mechanic Cadre] Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 748(E) in Gazette of India dated 10<sup>th</sup> September, 2010.
- (ii) The Sashastra Seema Bal Assistant Commandant Group 'A' (General Duty) Combatised Post Recruitment Rules, 2010 published in Notification No. G.S.R. 703(E) in Gazette of India dated 25<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3438/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND  
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD  
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the

Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010, together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.  

(Placed in Library, See No. LT 3439/15/10)
  
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010, together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.  

(Placed in Library, See No. LT 3440/15/10)
  
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3441/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009.

(Placed in Library, See No. LT 3442/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 3443/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertiliser (Control) Fifth Amendment Order, 2010 published in Notification No. S.O. 2024(E) in Gazette of India dated 17<sup>th</sup> August, 2010.
- (ii) The Fertiliser Control (Fourth Amendment) Order, 2010 published in Notification No. S.O. 1945(E) in Gazette of India dated 10<sup>th</sup> August, 2010.

- (iii) S.O. 2363(E) published in Gazette of India dated 30<sup>th</sup> September, 2010, notifying the specification of four customized fertilizer, mentioned therein.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (6) above.

(Placed in Library, See No. LT 3444/15/10)

- (8) A copy of the Plant Quarantine (Regulation of Import into India) (Fifth Amendment), Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2711(E) in Gazette of India dated 4<sup>th</sup> November, 2010 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(Placed in Library, See No. LT 3445/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3446/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010, together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3447/15/10)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3448/15/10)

(12) A copy of the Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 783(E) in Gazette of India dated 27<sup>th</sup> October, 2009 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (12) above.

(Placed in Library, See No. LT 3449/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I, on behalf of Shri Mahadev S Khandela, beg to lay on the Table a copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in Gazette of India dated 30<sup>th</sup> August, 2010 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

(Placed in Library, See No. LT 3450/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3451/15/10)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2103(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) in the State of Haryana.
- (ii) S.O. 2224(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (iii) S.O. 2317(E) published in Gazette of India dated the 17<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (iv) S.O. 2681(E) published in Gazette of India dated the 28<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.

- (v) S.O. 1869(E) published in Gazette of India dated the 30<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (vi) S.O. 2125(E) and S.O. 2126(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (vii) S.O. 2223(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (viii) S.O. 2128(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, making certain amendments in the Notification No. S.O. 1713(E) dated 13<sup>th</sup> July, 2009.
- (ix) S.O. 1474(E) published in Gazette of India dated the 18<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
- (x) S.O. 1599(E) published in Gazette of India dated the 6<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xi) S.O. 1710(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

- (xii) S.O. 2011(E), S.O. 2013(E) and S.O. 2019(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bareilly-Bhopal Section) in the State of Madhya Pradesh.
- (xiii) S.O. 2080(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xiv) S.O. 1815(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xv) S.O. 2045(E) published in Gazette of India dated the 20<sup>th</sup> August, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 79 in the State of Rajasthan, alongwith delay statement.
- (xvi) S.O. 2190(E) published in Gazette of India dated the 8<sup>th</sup> September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 64 in the State of Punjab.
- (xvii) S.O. 2554(E) published in Gazette of India dated the 13<sup>th</sup> October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 200 in the State of Chhattisgarh.
- (xviii) S.O. 1939(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, entrusting stretches, mentioned therein, of National Highway Nos. 78 & 86 to the National Highways Authority of India.

- (xix) S.O. 1940(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 9<sup>th</sup> August, 2005.
- (xx) S.O. 1937(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, entrusting the stretches, mentioned therein, of National Highway Nos. 40 & 44 to the National Highways Authority of India.
- (xxi) S.O. 1938(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xxii) S.O. 2188(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, rescinding the Notification No. S.O. 13(E) dated 3<sup>rd</sup> January, 2002.
- (xxiii) S.O. 2189(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xxiv) S.O. 1695(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, making certain amendments in the Notification No. S.O. 753(E) dated 5<sup>th</sup> April, 2010.
- (xxv) S.O. 2237(E) published in Gazette of India dated the 13<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NH-26(B) in the State of Madhya Pradesh.
- (xxvi) S.O. 2235(E) published in Gazette of India dated the 13<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Chhindwara to Chhindwara/Seoni District Border) in the State of Madhya Pradesh.
- (xxvii) S.O. 2236(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 69(A) [Imlikhera Junction to proposed Bypass Junction on east side Section] in the State of Madhya Pradesh.

- (xxviii) S.O. 2377(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2379(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.
- (xxx) S.O. 2541(E) published in Gazette of India dated the 12<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 1812(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 1917(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 1952(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.

- (xxxiv) S.O. 1960(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 321(E) dated 30<sup>th</sup> January, 2010.
- (xxxv) S.O. 1964(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Crossing-Bareli Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 2073(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, containing corrigendum to the Notification No. S.O. 1384(E) (in Hindi version only) dated 10<sup>th</sup> June, 2010.
- (xxxvii) S.O. 2075(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1474(E) dated 18<sup>th</sup> June, 2010.
- (xxxviii) S.O. 2105(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 2109(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Chauraha-Bareli Section) in the State of Madhya Pradesh.
- (xl) S.O. 2371(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xli) S.O. 1955(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.

- (xlii) S.O. 1950(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xliii) S.O. 2054(E) published in Gazette of India dated the 23<sup>rd</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xliv) S.O. 2218(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xlv) S.O. 2264(E) published in Gazette of India dated the 14<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xlvi) S.O. 1963(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xlvii) S.O. 1915(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Extn.) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xlviii) S.O. 1958(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building,



maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

- (xlix) S.O. 2107(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (l) S.O. 2375(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (li) S.O. 2386(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (lii) S.O. 1916(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (liii) S.O. 1956(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (liv) S.O. 2074(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (lv) S.O. 2072(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.

- (lvi) S.O. 2110(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Achhad-Dhekale Section) in the State of Maharashtra.
- (lvii) S.O. 2407(E) published in Gazette of India dated the 4<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (lviii) S.O. 2106(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.
- (lix) S.O. 1981(E) published in Gazette of India dated the 12<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (lx) S.O. 1717(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (lxi) S.O. 1809(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (lxii) S.O. 1825(E) and S.O. 1826(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.

- (lxiii) S.O. 1830(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (lxiv) S.O. 1868(E) published in Gazette of India dated the 30<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudra Kota Section) in the State of Andhra Pradesh.
- (lxv) S.O. 1949(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (lxvi) S.O. 1957(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (lxvii) S.O. 2021(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (lxviii) S.O. 2104(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1663(E) dated 8<sup>th</sup> July, 2009.
- (lxix) S.O. 2114(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

(lxx) S.O. 2130(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, containing corrigendum to the Notification No. S.O. 1062(E) (in English version only) dated 13<sup>th</sup> May, 2010.

(lxxi) S.O. 2312(E) published in Gazette of India dated the 17<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.

(lxxii) S.O. 2326(E) and S.O. 2327(E) published in Gazette of India dated the 22<sup>nd</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

(lxxiii) S.O. 2374(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(lxxiv) S.O. 2012(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Kamptee-Kanhan Bypass to Nagpur-Hyderabad Section) in the State of Maharashtra.

(lxxv) S.O. 1709(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

(lxxvi) S.O. 1828(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.

(lxxvii) S.O. 1827(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.

... (*Interruptions*)

(Placed in Library, See No. LT 3452/15/10)

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**12.01 hrs.**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT  
11<sup>th</sup> Report**

श्री दारा सिंह चौहान (घोसी): उपाध्यक्ष महोदय, “अनुसूचित जातियों/अन्य पिछड़े वर्गों के लिए छात्रवृत्ति योजनाएं” विषय पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति का 11वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

... (*Interruptions*)

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**12.1 ¼ hrs.****STATEMENTS BY MINISTERS**

**(i) (a) Status of implementation of the recommendations contained in the 2<sup>nd</sup> and 4<sup>th</sup> Reports of Standing Committee on Food Consumer Affairs and Public Distribution on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution. \***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I, on behalf of Shri Sharad Pawar, beg to lay a statement on the status of implementation of the recommendations contained in Second and Fourth Reports of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition, issued by the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin-part II, dated 1<sup>st</sup> September, 2004).

The statement indicating the action taken/status of all the recommendations contained in respect of the above Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution is annexed separately. It may please be noted that the Second Report contained 28 recommendations out of which 24 recommendations have been accepted. The Fourth Report contained 29 recommendations out of which 26 recommendations have been accepted. These recommendations of the Committee have been examined carefully by the Ministry of Consumer Affairs, Food and Public Distribution. The details of recommendations which have been accepted/partially accepted/not accepted are laid on the Table.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT- 3453/15/10.

**12.1 ½ hrs.**

**(i) (b) Status of implementation of the recommendations contained in the 6<sup>th</sup> Report of Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.\***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I on behalf of Shri Sharad Pawar, beg to lay a statement on the status of implementation of recommendations contained in Sixth Report of Standing Committee on Agriculture (2010-11) in pursuance of direction 73A of hon. Speaker issued *vide* Bulletin-Part-II, dated September 01, 2004.

Sixth Report of the Standing Committee on Agriculture (15<sup>th</sup> Lok Sabha), was presented to the Lok Sabha on 22.04.2010. This report relates to examination of Demands for Grants of Ministry of Agriculture, Department of Agriculture and Co-operation, for the year 2010-2011 and contained 18 recommendations. These recommendations mainly pertain to issues like Action Plan for a Turnaround in Agriculture sector, Allocation and Utilisation of funds, Rationalisation of system of Planning, Monthly Expenditure Plan, Mid-term appraisal, Results Framework Document, Investment in Agriculture, Allocation to North-Eastern States, Extension of Green Revolution to Eastern Region, Support to State Extension Programmes for Extension Reforms, Agri Clinics and Agri Business Centres, Agriculture Census, soil health and fertility, Micro Irrigation, /NFSM, Pulses and Oilseeds Villages, NAIS and Agriculture credit. Action Taken Statements on recommendations/observations contained in Report of the Committee was sent to Standing Committee on Agriculture on 16.07.2010.

Present status of implementation of 18 recommendations of the Committee is indicated in Annexure to my Statement which is laid on the Table of the House.

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\* Laid on the Table and also placed in Library, See No. LT 3454/15/10.

I would not like to take valuable time of the House to read contents of this Annexure, which may be taken as read.

.... (*Interruptions*)

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**12.2 ¾ hrs.**

**(ii) Status of implementation of the recommendations contained in the 145<sup>th</sup> Report of Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Development of North Eastern Region. \***

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 145<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Development of North Eastern Region.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 3455/15/10.



**12.03 hrs.****MATTERS UNDER RULE 377\***

MR. DEPUTY-SPEAKER: The Matters under Rule 377 are treated as laid on the Table of the House. Hon. Members may send slips to the Table immediately.

**(i) Need to advertise ill-effects of tobacco usage through pictorial health warnings**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): भारत सरकार द्वारा किए गए एक सर्वे रिपोर्ट के अनुसार वर्तमान में देश में 15 वर्ष से ऊपर की आबादी का लगभग 35 प्रतिशत तंबाकू का किसी न किसी रूप में प्रयोग करती है। पुरुषों की कुल आबादी का 48 प्रतिशत एवं स्त्रियों की कुल आबादी का 20 प्रतिशत इस रिपोर्ट के अनुसार तंबाकू का सेवन कर रहा है। अनुमानतः भारत में लगभग 2.75 करोड़ की आबादी तंबाकू का सेवन कर रही है। विश्व में तंबाकू सेवन में वर्तमान में भारत दूसरे स्थान पर है, यह स्थिति अत्यंत विकट एवं भयावह है।

सम्पूर्ण विश्व में लगभग 50 लाख व्यक्तियों की प्रतिवर्ष तंबाकू सेवन के उपयोग से मृत्यु होती है, जिसमें लगभग 8-9 लाख व्यक्ति भारत के होते हैं। टी.बी. से देश में मरने वाले व्यक्तियों में से लगभग 40 प्रतिशत व्यक्ति धूमपान के कारण मरते हैं। वर्तमान में धूमपान में कमी आई है परंतु गुटका, खैनी, पान मसाला, गुल आदि खाने वालों की संख्या में बेतहाशा वृद्धि हो रही है।

सम्पूर्ण विश्व में तंबाकू सेवन से होने वाली बीमारियों से चित्रों द्वारा चेतावनी दिया जाना प्रभावशाली साबित हुआ है। वर्तमान में सरकार की घोषित नीति के बावजूद तंबाकू सेवन के कुप्रभाव को प्रचारित करने वाले चित्रों द्वारा चेतावनी निहित स्वार्थों के कारण प्रभावी रूप से लागू नहीं हो पाई है।

अस्तु मेरा सरकार से आग्रह है कि तंबाकू सेवन और विशेषकर खाये जाने वाले तंबाकू पदार्थों से होने वाली मुंह, गला एवं फेफड़े के कैंसर एवं अन्य बीमारियों से रोकथाम के लिए सरकारी नीति के अनुसार चित्रों द्वारा चेतावनी का व्यापक प्रसार जनहित में अविलम्ब किया जाये।

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\* Treated as laid on the Table.

**(ii) Need to send a Central team to assess the damage caused to crops due to heavy and unseasonal rains in Kerala and extend financial relief to the affected farmers**

SHRI P.T. THOMAS (IDUKKI): I humbly invite the immediate attention of the Government towards the adverse impact of heavy rain all over Kerala. Unseasonal rain since last several days severely affected the farmers due to the loss of their cultivation. Incessant rain has led to a steep rise in the water level in rivers. Rice and other cultivations were badly affected and has caused the loss of crores of rupees. The avalanches in my constituency has taken many innocent lives. In my parliamentary Constituency the farmers have been distressed due to presence of an insect grown heavily in the fields which has caused damage to rice and vegetable cultivation. I request the Government to send a Central team to assess the situation and extend immediate financial relief to the farmers.

**(iii) Need to set up separate police stations for registering cases of atrocities against Dalits and increase the number of special courts for timely disposal of their cases**

**श्री पन्ना लाल पुनिया (बाराबंकी):** दलितों की स्थिति सुधारने तथा उन पर हो रहे अत्याचार की घटनाओं को रोकने के लिए सरकार के द्वारा अनेक कदम उठाए गए हैं। अनुसूचित जाति-जनजाति अत्याचार निरोधक अधिनियम-1989 में सख्त प्रावधान किए गए, जिससे दलितों पर अत्याचार की घटनाओं को रोकने में मदद मिल सके। इसी अधिनियम में विशेष अदालतें स्थापित करने का भी प्रावधान किया गया है, जिससे ऐसे मामलों को त्वरित गति से निस्तारित किया जा सके। लेकिन वास्तविकता में अपराधों की संख्या में वृद्धि हो रही है, पुलिस के स्तर पर विवेचना के मामलों में वृद्धि हो रही है, विशेष न्यायालयों में भी लम्बित मुकदमों की संख्या बढ़ती जा रही है। दलित समाज को त्वरित सहायता पहुंचाने के लिए यह आवश्यक है कि महिला पुलिस स्टेशन की तर्ज पर दलितों के लिए अलग से पुलिस स्टेशनों की स्थापना की जाये। एफ.आई.आर. बिना विलम्ब तत्काल दर्ज हो और विशेष अदालतों की संख्या में वृद्धि की जाये ताकि मुकदमों को तीन माह के अंदर अंतिम रूप से निर्णित कर दिया जाये। यह प्रावधान कर दिया जाना चाहिए कि रिपोर्ट दर्ज होने के बाद तीन महीने के अंदर मुकदमा अंतिम रूप से निर्णित हो जाये।

**(iv) Need for proper maintenance and beautification of the tombs of Nawab Shuja-ud-daulah (Gulab Bari) and 'Bahu-Begum' in Faizabad district, Uttar Pradesh**

**डॉ. निर्मल खत्री (फ़ैज़ाबाद):** मेरे गृह जनपद फ़ैजाबाद में नवाब शुजाउद्दौला का मकबरा (गुलाबबाड़ी) तथा बहू-बेगम का मकबरा पुरातत्व विभाग के अधीन है लेकिन उनके रख-रखाव के प्रति उचित ध्यान नहीं रखा जा रहा है।

इन ऐतिहासिक इमारतों में कार्यरत कर्मचारियों, मजारों के प्रति धार्मिक कर्तव्य करने वाले धर्मगुरुओं का वेतन भी बहुत कम है। इमारतों का रख-रखाव ठीक तरह से नहीं हो पा रहा है। जो गुलाबबाड़ी गुलाब के सभी तरह की किस्मों का खजाना सजोये थी, वहां पर अब फूल दिखाई ही नहीं देते हैं।

आवश्यकता है कि केन्द्र सरकार तत्काल हस्तक्षेप कर इन इमारतों की मरम्मत तथा सौन्दर्यीकरण कराये।

**(v) Need to exempt those medical students from screening test for registration who acquired their medical degrees from foreign institutions recognized by the Medical Council of India**

SHRI CHARLES DIAS (NOMINATED): It is a widespread grievance that majority of Medical Graduates who passed their degree from foreign medical institutions are not given registration in our country as they cannot go through the test conducted by the Medical Council of India. So much so that the pass rate is only 10% therein. While the country is facing acute shortage of doctors especially in rural areas and the Government of India is considering various means to remedy this problem, the so-called 'Screening Test' has become a matter of concern. No doubt, the efficiency and standard of the holders of medical degree who passed from foreign universities have to be ascertained. But, it is a widespread grievance that the 'Screening Test' has become a tough act denying many eligible doctors their Medical Registration.

The Government should consider granting exemption to doctors who acquired their medical degree from foreign institutions recognized by the Medical Council of India. The test has to be made more transparent and a syllabus has to be published. Candidates appearing for the test have to be provided with the question paper and the answer keys immediately after the test. Instead of conducting the test at Delhi alone, it should be conducted at least at one centre in each State for the convenience of candidates and make it more convincing, relevant and useful.

**(vi) Need for construction of cemented roads in the hilly areas of the country**

**श्री वीरेन्द्र कश्यप (शिमला):** मैं आपके माध्यम से सड़क परिवहन एवं राजमार्ग मंत्री महोदय के ध्यान में लाना चाहता हूँ कि देश में कोलतार की सड़कें वर्षा के कारण प्रायः टूट जाती हैं और उनकी मरम्मत एवं पुनर्निर्माण पर अरबों रूपए व्यय हो जाते हैं। मैं विशेष रूप से देश के पहाड़ी क्षेत्रों की तरफ उनका ध्यान आकर्षित करते हुए निवेदन करना चाहता हूँ कि वहां अत्यधिक वर्षा एवं भारी बर्फबारी के कारण प्रतिवर्ष सड़कें बहुत खराब होती हैं। सड़कें खराब होने से जहां एक ओर वाहनों की गति कम हो जाती है, वहीं दूसरी ओर उनमें टूट-फूट भी बहुत ज्यादा होती है, जिसके कारण वाहनों के रख-रखाव पर बहुत व्यय करना पड़ता है। अधिक डीजल-पैट्रोल खर्च होने के कारण प्रदूषण भी फैलता है। बार-बार सड़क बनाने पर व्यय होने से राजकोष पर भी दबाव बढ़ता है। इसलिए मेरा आग्रह है कि देशभर में विशेष रूप से पहाड़ी क्षेत्रों में सीमेंट की सड़कें बनाई जायें। यद्यपि सीमेंट की सड़कें बनाने में प्रारंभ में ज्यादा व्यय होता है तथापि उनकी मजबूती और दीर्घकाल तक चलने की अवधि को देखा जाये तो वे वास्तव में किफायती साबित होती हैं। अतः मेरा आग्रह है कि वे इस संबंध में शीघ्र निर्णय लें और पहाड़ी प्रदेशों के लिए सीमेंट की सड़कें बनाने हेतु अधिक धन उपलब्ध करायें।

**(vii) Need to include 'Medara' community of Karnataka in the list of Scheduled Tribes**

SHRI PRALHAD JOSHI (DHARWAD): 'Medara' is a community in Northern parts of Karnataka which is socially and economically backward. This 'Medara' is synonymous with the terms 'Meda' and 'Medar' which are already included as Scheduled Tribe through a Central Government Notification. But the term 'Medara' is some how left out from the list of STs which is said to be due to oversight. The Government of Karnataka has recommended to Government of India to include 'Medara' in the ST list to do justice to the people of this community who are deprived of this facility. It is reported that the Ministry of Tribal Affairs had sought the comments from national Commission for SCs/STs but the fact is that even Registrar General of India has also opined that the term 'Medara' is synonymous with Meda which is already notified as ST in Karnataka. National Commission on STs is also reported to have given favourable comments. I, therefore, urge upon the Central Government to include 'Medara' community in the list of Scheduled Tribes and issue notification in this regard.

**(viii) Need to set up a new unit of Fertilizers Corporation of India Limited in Gorakhpur, Uttar Pradesh**

**योगी आदित्यनाथ (गोरखपुर):** देश के अंदर "हरित क्रांति" की सफलता में भारतीय उर्वरक निगम लिमिटेड की महत्वपूर्ण भूमिका रही है। लेकिन समय के साथ आधुनिकीकरण के अभाव तथा पर्याप्त प्रबंधन न होने से आज इसकी स्थिति अच्छी नहीं है। भारतीय उर्वरक निगम लिमिटेड की गोरखपुर स्थित इकाई की स्थापना सन 1969 में हुई थी। एक साधारण दुर्घटना के कारण 10 जून, सन 1990 को इसे बंद कर दिया गया और तब से यह इकाई बंद चल रही है। इस उर्वरक संयंत्र के बंद होने से पूर्वी उत्तर प्रदेश के विकास पर बुरा असर पड़ा तथा कृषि प्रभावित होने से किसानों की स्थिति बर्तुर हुई है। देश के तीन पूर्व प्रधानमंत्रियों द्वारा गोरखपुर समेत पूर्वी उत्तर प्रदेश की जनता को इस उर्वरक संयंत्र को चलाने का आश्वासन अलग-अलग समय में अपने कार्यकाल के दौरान दिया गया था लेकिन यह आश्वासन मात्र आश्वासन बनकर ही रह गया। व्यापक जनहित में गोरखपुर (उत्तर प्रदेश) में नया उर्वरक संयंत्र लगाना आवश्यक है।

मैं माननीय प्रधानमंत्री जी से अनुरोध करता हूँ कि पूर्वी उत्तर प्रदेश के क्षेत्रीय-आर्थिक पिछड़ेपन को दूर करने तथा किसानों की स्थिति में सुधार के लिए गोरखपुर में बंद पड़े उर्वरक संयंत्र के स्थान पर नया उर्वरक संयंत्र स्थापित किया जाये।

**(ix) Need to include Rajasthani language in the Eighth Schedule to the Constitution of India**

**श्री राम सिंह कस्वां (चुरू):** राजस्थानी भाषा को संविधान की आठवीं अनुसूची में शामिल करने की मांग वर्षों से की जा रही है। राजस्थान विधान सभा द्वारा भी राजस्थानी भाषा को संविधान की आठवीं अनुसूची में शामिल करने के लिए 28.08.2003 को एक संकल्प पारित किया गया था। राजस्थान सरकार द्वारा भी कई बार राजस्थानी भाषा को शामिल करने का प्रस्ताव भेजा गया था। तत्कालीन गृह राज्य मंत्री ने भी इस संबंध में लोक सभा में आश्वासन दिया था। राइट टू एज्युकेशन में भी प्राईमरी शिक्षा मातृभाषा में देने का प्रावधान है। मेरे प्रदेश की मातृभाषा राजस्थानी है, बार-बार मांग करने के पश्चात भी इस भाषा को संविधान की आठवीं सूची में शामिल नहीं किया गया है। ऐसे में राइट टू एज्युकेशन की पालना कैसे होगी। संविधान की आठवीं अनुसूची में और अधिक भाषाओं को शामिल करने हेतु श्री सीताकांत मोहापात्र की अध्यक्षता में वर्ष 2003 में एक समिति का गठन किया गया था, इस समिति ने अपनी रिपोर्ट वर्ष 2004 में प्रस्तुत की थी, जिसमें कहा गया है कि सिर्फ भोजपुरी और राजस्थानी ही मान्यता पाने का हक रखती है। समिति की रिपोर्ट केन्द्र सरकार के संबंधित विभागों के पास विचाराधीन है। इसके बावजूद भी राजस्थानी भाषा को मान्यता नहीं दी जा रही है। राजस्थान के करोड़ों लोग राजस्थानी भाषा बोलते हैं, देश-विदेश में कई विश्वविद्यालयों में राजस्थानी पढ़ाई जाती है, राजस्थानी एक समृद्ध एवं लगभग 2500 वर्ष पुरानी भाषा है। यह राजस्थान की रियासतों के कामकाज की भी भाषा थी।

मेरा सरकार से अनुरोध है कि करोड़ों राजस्थानियों की काफी समय से लंबित मांग को पूरा करते हुए संसद में आवश्यक संविधान संशोधन विधेयक पारित करवाकर राजस्थानी भाषा को आठवीं अनुसूची में सम्मिलित किया जाये।



**(x) Need to take measures for the revival of handloom & powerloom industries in Eastern Uttar Pradesh and other parts of the country**

**श्री नीरज शेखर (बलिया):** देश में किसानों के बाद सबसे ज्यादा आत्महत्यायें बुनकरों द्वारा की गई हैं। अभी हाल ही में पांच बुनकरों द्वारा गरीबी और बेरोजगारी की वजह से आत्महत्याएं की गईं। पूर्वी उत्तर प्रदेश के आजमगढ़, मऊ, बलिया, गाजीपुर, वाराणसी व गोरखपुर कॉटन और बनारसी सिल्क उद्योग के बड़े केन्द्र हैं। इन जिलों के लाखों बुनकर जो मुख्यतः मुस्लिम समुदाय से हैं, कई पीढ़ियों से अपनी रोजी-रोटी कपड़ा उद्योग के माध्यम से चलाने आए हैं। आज पूर्वी उत्तर प्रदेश के बुनकरों की स्थिति अत्यंत बदहाल है। ज्यादातर बुनकर गरीबी और भुखमरी की वजह से टी.बी. जैसी घातक बीमारी की चपेट में हैं। सरकार द्वारा समुचित मार्केट फैसिलिटी उपलब्ध न कराए जाने से पूर्वी उत्तर प्रदेश के बुनकरों को अपने उत्पाद का उचित मूल्य नहीं मिल पाता। इसके अलावा चीन से आयातित नकली और सस्ते सिल्क से बाजार भरा पड़ा है। अभी मऊ की स्वदेशी कॉटन मिल को ताला लगा दिया गया और हजारों की संख्या में बुनकर बेरोजगार हो गए हैं और अपना पैतृक व्यवसाय छोड़कर या तो स्थानीय स्तर पर रिक्शा चला रहे हैं या निर्माण उद्योग में मजदूरी करने पर विवश हैं और जिनको वहां मजदूरी का काम नहीं मिल रहा वे महानगरों में मजदूरी करने के लिए पलायन कर रहे हैं।

मैं सदन के माध्यम से सरकार के समक्ष बुनकरों के लिए पांच सूत्री मांग करता हूँ -

1. सरकार तत्काल प्रभाव से बुनकरों के लिए विशेष आर्थिक पैकेज की घोषणा करे और बैंकों को निर्देशित करे कि बुनकरों को 3 प्रतिशत की दर से ऋण उपलब्ध कराये।
2. बंद कपड़ा मिलों को पुनः चालू किया जाये जिससे बेरोजगार बुनकरों को रोजगार मिल सके।
3. सस्ते और नकली चाइनीज उत्पाद के आयात पर प्रतिबंध लगाया जाये।
4. समुचित बाजार सुविधा उपलब्ध कराई जाये, जिससे उनके शोषण को रोका जा सके।
5. बुनकरों के आत्महत्या, पलायन व गरीबी को रोकने के लिए रंगनाथ मिश्रा कमीशन की रिपोर्ट को जल्द से जल्द लागू किया जाये और बुनकरों सहित गरीब मुस्लिमों को 10 प्रतिशत आरक्षण सुनिश्चित किया जाये।

**(xi) Need to open a Kendriya Vidyalaya in Bhadohi Parliamentary Constituency, Uttar Pradesh**

**श्री गोरखनाथ पाण्डेय (भदोही):** मेरे निर्वाचन क्षेत्र (भदोही) उत्तर प्रदेश में एक भी केन्द्रीय विद्यालय नहीं है जबकि मेरे द्वारा पूर्व में कई बार सदन में यह बात कही गई व माननीय मानव संसाधन विकास मंत्री जी को भी केन्द्रीय विद्यालय संबंधित निर्माण हेतु मानक पूरा करने वाले समस्त कागजात व्यक्तिगत रूप से मिलकर उन्हें दिये गए। बावजूद इसके आज तक उस विषय पर कोई कार्यवाही नहीं की गई जबकि भदोही जिले के अंतर्गत रहने वाले बच्चों को अपने उज्ज्वल भविष्य के लिए अन्य जिलों के केन्द्रीय विद्यालय में जाना पड़ता है, जिससे उन्हें परेशानियों का सामना करना पड़ता है।

अतः आपसे अनुरोध है कि बच्चों के भविष्य को ध्यान में रखते हुए भदोही जिले में केन्द्रीय विद्यालय खुलवाने की कृपा करें।

**(xii) Need to recarpet the roads constructed under Pradhan Mantri Gram Sadak Yojana in Ujiarpur Parliamentary Constituency, Bihar after completion of five years**

**श्रीमती अश्वमेध देवी (उजियारपुर):** सरकार ने प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत हर जनपद और जिले में सड़कों का निर्माण किया है। मेरे संसदीय क्षेत्र उजियारपुर में भी इस योजना के अंतर्गत कई सड़कें बनी हैं। इन सड़कों के रख-रखाव की जिम्मेदारी पांच साल तक निर्माणकर्ता एजेंसी पर है।

अतः सरकार से मेरी मांग है कि केन्द्र सरकार द्वारा चलाई जा रही प्रधानमंत्री ग्राम सड़क योजना द्वारा निर्मित सड़कों का पांच साल बाद पुनःनिर्माण केन्द्र सरकार द्वारा कराया जाये।

**(xiii) Need to promote use of solar energy in the country**

DR. RATNA DE (HOOGHLY): It has been revealed from scientific surveys that large scale use of coal and carbon fossils like petroleum will increase the thickness of air due to rise in pollutants destroying the Ozone level. To exhaust the total stock of coal on earth, two to three hundreds years will be required when the earth will be left with no such source of energy. According to the opinion of Experts, Renewable Energy is the only option with alternate source of energy from solar ray, sea tides and wind energy. If these sources are properly utilized, power crisis can be overcome to a great extent. In order to combat the future energy challenge, I request the Hon'ble Minister of New and Renewable Energy to promote use of renewable energy by installing Solar Power Energy Devices in each Central Government offices, Public Sector Undertakings, Government owned Hotels and Guest Houses. In order to attract the common man towards renewable energy, the people should be given subsidies on use of solar power plants, solar lamps etc.

**(xiv) Need to include more categories of jobs under Mahatma Gandhi National Rural Employment Guarantee Scheme and provide regular work to the people even during rains in Tamil Nadu**

SHRI D. VENUGOPAL (TIRUVANNAMALAI): The Central Government has implemented Mahatma Gandhi National Rural Employment Guarantee Scheme throughout the country to help the depressed sections of the rural society especially the economically backward people to earn livelihood by way of getting employment during non-cultivation period. This scheme that guarantees a minimum of hundred days of jobs, has been found to be widely extending the intended benefits. Tamil Nadu is one of the leading states that are successfully implementing this MGNREG scheme. But even in the Tamil Nadu, this programme faces problems as it is difficult to provide jobs during incessant rains and monsoon season. So, there is a need to consider and include alternative jobs even from the construction industry that raises our infrastructure facilities. MGNREGA provides for financial compensation as allowance during off season when jobs can not be provided. Accordingly, Centre is expected to monitor closely the ground reality and release funds in time. The recent incessant rains in Tamil Nadu have reportedly come in the way of the needy in getting jobs. There is a need to evolve ways and means to provide jobs continuously without a break to the beneficiaries under MGNREGA overcoming shortcomings even during the time when vagaries of weather and natural disasters affect the lives of people. I would like to point out that the hands of State Government would be strengthened if proper certification and release of funds are made in time. Hence, I urge upon the Prime Minister and the Union Rural Development Minister to consider this plea and do the needful.

**(xv)Need to set up an industry in unused land of Badmal Ordnance Factory at Bolangir, Orissa with a view to give employment to all the land oustees**

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): The Badmal Ordnance Factory set up at Bolangir in Orissa has caused the displacement of 1764 inhabitants. Of these, 1030 displaced persons were given A card status, and have been successfully given employment. The remaining 634 persons – who are B card holders, are still awaiting employment. Over the period of time, the factory has been producing material with average annual turnover of Rs 300 crore, which is far below of its targeted annual turnover of Rs. 1000 Crore. Therefore, the factory is unable to absorb the rest of the displaced inhabitants. Of the 13000 acres of land acquired by the Defence Ministry for Badmal Ordnance Factory about 9200 acres only has been utilized. The remaining 3800 acres of land has been lying vacant since the establishment of factory. The said piece of land enjoys an abundant supply of water and electricity, and is conducive for the setting up of an industry. The new industry will help in the absorption of the remaining 634 B card holders, while creating more avenues and scope for development for the people of the severely backward KBK area.

I urge upon the Ministry to take immediate action in this regard.

**(xvi) Need to provide adequate Central medical assistance to the children affected by viral diseases, Dengue, Malaria, Jaundice and Chikungunya in Marathwada and Parbhani regions of Maharashtra**

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to draw the attention of the Central Government towards the deteriorating health condition of the people in Parbhani and Marathwada region of my State.

The school children are the worst affected. They are suffering from viral diseases, Dengue, Malaria, Jaundice and Chikungunya. The medicines are not available. Medical assistance is urgently required for their treatment. The fear and helplessness haunts the minds of people. The transportation system is affected as the roads are damaged by heavy rains. There is only one civil hospital in the district besides the Primary Health Centres. The shortages of beds, medicines and health assistance is the real concern. People need assistance of the Central Government to solve this serious problem. There are reports of death toll rising.

I, therefore, request the Central Government to provide urgent medical assistance and take relief measures, supply medicines and provide necessary funds for the purpose in Parbhani and Marathwada region in particular so that people can get rid of diseases which are afflicting them.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow at 11 a.m.

**12.04 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, December 01, 2010/Agrahayana 10, 1932 (Saka).*

